

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).23850-23851/2023

(Arising out of impugned final judgment and order dated 28-08-2023 in MUA227 No. 3341/2017 18-09-2023 in MUA227 No. 3341/2017 passed by the High Court Of Judicature At Allahabad)

ANJUMAN INTEZAMIA MASAZID VARANASI **Petitioner(s)**

VERSUS

THE 1ST ADDITIONAL DISTRICT JUDGE & ORS. **Respondent(s)**

(FOR ADMISSION and I.R. and IA No.218875/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.218876/2023-EXEMPTION FROM FILING O.T.)

Date : 03-11-2023 These petitions were called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA**

For Petitioner(s) Mr. Huzefa A Ahmadi, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Nizam Pasha, Adv.
Mr. Rashmi Singh, Adv.
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR